

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.62/3040/2020 (SWP.No.172/2011)

This the 04th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**



Girija Pandita Aged 47 years, W/o Shuban Krishen Raina, R/o
Muthi Jammu Presently posted and Working as Senior Grade
Nurse in Govt. Hospital G.B. Panth, Sonawar Srinagar

.....Applicant
(Advocate:- Mr. H. Furrahi)

Versus

1. State of J&K through Commr/Secretary to Govt. Health & Medical Education Department Civil, Sectt. Jammu/Srinagar.
2. Principal Govt. Medical College, Srinagar.
3. Medical Superintendent Govt. G.B. Panth Children Hospital Sonawar Srinagar.
4. Superintendent Govt. Bone & Joint Surgery Hospital Barzualla Srinagar.

.....Respondents
(Advocate:-Mr. Rajesh Thappa, Id. Deputy Advocate General)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman:

The learned counsel for the applicant Mr. H. Furrahi submits that the T.A. has become infructuous on account of certain developments.

2. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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